

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:384  
ANSWERED ON:23.11.2012  
APPROVAL OF STATE GOVERNMENTS SCHEME  
Patle Kamla Devi

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government approves the schemes of State Governments launched for tribals;
- (b) if so, the details of the number of proposals of such schemes received/sanctioned/pending with the Union Government in the country. State-wise including Chhattisgarh; and
- (c) the time by which such pending cases are likely to be approved?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c): The Ministry of Tribal Affairs implements various Central Sector/Centrally Sponsored Schemes for the socio-economic development of tribal people in the country including two Special Area programmes viz., (i) Grants under Article 275(1) of the Constitution and (ii) Special Central Assistance to Tribal Sub-Plan with allocation decided by the Planning Commission on annual basis. This is an additive to the States Tribal Sub-Plan. The proposals submitted by the State/UT Government under the schemes/programmes of this Ministry are considered by this Ministry in accordance with guidelines under the respective scheme. Funds are released to the State/UT Governments concerned when their proposals fulfill the eligible conditions of the relevant schemes, subject to availability of funds and utilization of previously released funds. Receipt and sanction of the proposals from the State/UT Governments under the various schemes/programmes of the Ministry of Tribal Affairs is an on-going process.